(c) the steps proposed to be taken to compensate the Government of Gujarat for the commercial loss, in case its proposal is not acceptable?

THE MINISTER OF SHIPPING (SHRI T R BAALU) (a) to (c) Vadinar was included in the limit of Kandla Port after the Government of Gujarat issued notification deleting it from the limit of Minor Port of Salaya, while the Government of India issued notifications for its inclusion in the limit of Kandla Port. By the said notifications issued by both the Governments, *i.e.*, Government of india and Government of Gujarat, Kandla Port Trust has been vested with the jurisdiction of Vadinar Port and, this is under the administrative control of the Board of trustees of the Port of Kandla Since Vadinar is an integral part of the Kandla Port Trust, the request of Government of Gujarat to hand over the Vadinar Port to State Government cannot be agreed to and, therefore, the question of compensation to Government of Gujarat does not arise

Declaration of certain roads as National Highways

†*450 SHRI LALIT KISHORE CHATURVEDI Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state

(a) whether there is any scheme under consideration to declare the road from Sujangarh to Salasar-Sikar-Neem Ka Thana-Kotputli-Behrod-Alwar-Nagaur-Theeg-Mathura on Ambala-Hissar-Churu-Fatehpur-Sujangarh-Nagaur-Jodhpur Pali National Highway as a National Highway,

(b) whether there is need to declare the road from Kolayat to Mathura as National Highway by linking Sujangarh-Mukam-Nokha-Kolayat road with the road mentioned in part (a) above, and

(c) whether this road would be developed as toll road by declaring it a National Highway?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI T.R BAALU)' (a) No, Sir

(b) The need for declaration of any new National Highway has not been assessed after declaration of 7,457 km of new National Highways in February, 2004.

(c) Does not arise.

[†] Original notice of the question was received in Hindi